

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 03rd day of December, 2002.

Original Application No. 1048 of 2002.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman.
Hon'ble Maj. Gen. K.K. Srivastava, Member-A.

Har Govind a/a 45 years S/o Sri Arjun Lal
R/o 25/40, Issai Tola, Prem Nagar, Jhansi.

.....Applicant .

Counsel for the applicant :- Sri R.K. Nigam

V E R S U S

1. Union of India through the General Manager,
Central Railway, Mumbai CST.
2. Chief Workshop Manager, Central Railway Workshop,
Jhansi.
3. Divisional Railway Manager, Central Railway, Jhansi .

.....Respondents

Counsel for the respondents :- Sri K.P. Singh

O R D E R (Oral)

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

By this O.A under section 19 of the Administrative Tribunals Act, 1985, the applicant has prayed to quash the order dated 24.04.1998 (annexure A- 1) by which he has been reverted from the post of Skilled Wagon Repairer III to the post of Helper Khalasi w.e.f the date of his promotion i.e. 16.03.1998.

2. The case of the applicant is that he was selected for promotion after passing trade test on 28.02.1993. The name of the applicant is mentioned at Sl. No. 39 in the panel (annexure A- 5). The grievance

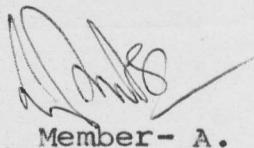


of the applicant is that he has been reverted without giving any opportunity of hearing before passing the order of reversion. Learned counsel for applicant has submitted that before coming to this Tribunal applicant filed representations on 09.05.1998, 17.09.1999, 06.07.2000, 18.04.2001 and 02.07.2002 but no orders have been passed.

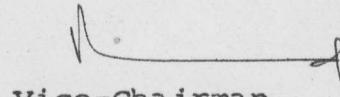
3. Considering the facts and circumstances, as the applicant has already approached the competent authority, it does not appear necessary for us to interfere except for direction to respondent No. 2 to consider and decide the representation of the applicant by a reasoned order within specified time.

4. The O.A is disposed of finally with direction to Chief Workshop Manager, Central Railway Workshop, Jhansi (respondent No. 2) to consider and decide the representation of the applicant dated 02.07.2002 by a reasoned and speaking order within a period of three months from the date of communication of this order. To avoid delay, it shall be ~~opened~~ to the applicant to file a copy of application alongwith copy of this order.

5. There will be no order as to costs.



Member - A.



Vice-Chairman.

/Anand/